

CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 217/TT/2012

Subject : Determination of transmission tariff for 3X 110 MVAR, I -phase 765 kV shunt Reactor including Surge Arrestor and NGR at Sasaram Sub-station (DOCO:1.4.2012) under Sasan UMPP TS in Northern Region for tariff block 2009-14 period.

Date of hearing : 7.11.2013

Coram : Shri Gireesh B.Pradhan, Chairperson
Shri V.S. Verma, Member
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member

Petitioner : PGCIL, New Delhi

Respondents : Madhya Pradesh power trading Company Limited & 17 others

Parties present : Shri S.S Raju, PGCIL
Shri A. M. Pavgi, PGCIL
Shri M.M. Mondal, PGCIL
Shri Padamjit Singh, PSPCL
Shri T.P.S. Bawa, PSPCL
Shri Arun Dhillon, Sasan Power Ltd.

Record of Proceedings

The representative of petitioner submitted that:-

- a) The petition is for determination of transmission tariff of 3X 110 MVAR, I -phase 765 kV shunt Reactor including Surge Arrestor and NGR at Sasaram Sub-station under Sasan UMPPTS for 2009-14 period.
- b) The petition was filed in September, 2012 and the asset was commissioned on 1.4.2012. The cost details submitted in the petition are the actual cost and the same may be considered for the determination of tariff.



- c) As per the Investment Approval accorded in December, 2008, the asset was to be commissioned within 48 months from the date of Investment Approval. Accordingly, the scheduled commissioning works out to 1.1.2013. The asset was commissioned on 1.4.2012 and it is within the prescribed time line.
- d) The actual cost is within the apportioned approved cost.
- e) Reply to the Commission's TVs have been filed vide affidavits dated 22.7.2013 and & 27.9.2013. PSPCL has filed its reply and the petitioner would file the rejoinder to PSPCL's reply.
- f) Provisional tariff has been granted in this case by the Commission. Requested to allow the tariff as prayed in the petition.

2. The representative of PSPCL submitted that the present petition is not according to the approved scheme. As per the approved scheme, the petitioner was to construct 765 kV Gaya-Sasaram line and Sasaram-Fatehpur line (first circuit) and then the second circuit of Sasaram-Fatehpur under the Transmission System associated with Sasan Ultra Mega Power Project. The petitioner has deviated from the approved scheme. Instead of constructing the second line between Sasaram and Fatehpur, the petitioner has constructed the Gaya-Fatehpur line without constructing the 765 kV sub-station at Sasaram. As the line from Gaya to Fatehpur was long, the petitioner has provided for a midpoint reactor of 3X110 MVAR at Sasaram, which is not included in the approval. As per the DOCO certificate and NRLDC list of assets, the Gaya-Fatehpur line is by passing the Sasaram sub-station and an ad-hoc arrangement has been worked out by providing for a mid-point reactor at Sasaram. He further submitted that as per the original scheme, Gaya was to get 400 kV D/C quad line from Maithon-Koderma, a DVC project which is yet to come. However, the Biharsharif-Sasaram line has been broken in the middle and one line goes to Gaya and another to Balia, hence Gaya Sub-station has only one 400 kV incoming line. The 765 kV line goes straight to Fatehpur by passing Sasaram. As per the summary of daily AMUs flowing in this line, given by NRLDC, the 765 kV line is carry only 200 MW daily. An incomplete line has been charged and the beneficiaries are made to pay high tariff for an underutilized line.

3. The representative of the PSPCL also submitted that the petitioner may be directed to provide the revised Investment Approval and the minutes of CEA meeting, wherein it was approved to bypass the Sasaram and to construct the Gaya-Fatehpur line with a midpoint reactor. He further submitted that under section 38 (c) of the Electricity Act, 2003, the petitioner, as the Central Transmission Utility has to ensure development of an efficient and economical system of inter-state transmission lines.



4. In response to a query of the Commission, the representative of petitioner submitted that because of space constraints for establishment of 765kV switchyard at Sasaram, the Gaya-Sasaram-Fatehpur line bypassed the Sasaram Sub-station. He clarified that the total length of the line is 337+148 km. The instant petition is regarding mid-point reactor at Sasaram and other issues raised by PSPCL are dealt in other petitions. He also submitted that this issue was discussed in 19th Special meeting of NRPC and 29th Standing Committee, where PSPCL was one of the participants.

5. In response to another query of the Commission, the representative of petitioner submitted that initially the Sasaram HVDC was to be shifted to Kholapur and the same could not be done and that issue was already discussed in Petition No. 151/TT/2011. The space constraint was discussed in the NRPC and in the Standing Committee and the present system was finalized. As the line was around 500 km., a midpoint reactor was commissioned to connect the line and this arrangement was made with the consent of the beneficiaries. He also submitted that there is no deviation from the approved scheme and the instant assets are part of the approved scheme.

6. The representative of Sasan Power Limited, Respondent No.18, requested some time to file reply. The Commission directed the respondent to file its reply before 20.11.2013.

7. The Commission directed the petitioner to file its rejoinder to both PSPCL and SPL's reply, if any, before 3.12.2013.

8. Subject to the above, the Commission reserved the order in the petition.

By the order of the Commission,

sd/-
T. Rout
Chief (Law)

